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**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

Q.A. NO.2491 of 2003

New Delhi, this the 14<sup>th</sup> day of October, 2003

**HON'BLE SHRI SHANKER RAJU, MEMBER (J)**

Narender Singh Sisodia, No.D-135,  
Inspr. Of Police,  
Delhi Police, South District Line,  
Hauz Khas, New Delhi.

..... Applicant

(By Advocate : Shri H.K. Sharma)

**Versus**

1. Union of India,  
(Through Secy. Ministry of Home Affairs,)  
North Block,  
New Delhi.
2. The Commissioner of Police,  
Police Hd.qtrs., I.P. Estate,  
New Delhi.
3. Jt. Commissioner of Police, (Southern Range)  
PHQ-MSO Building,  
New Delhi.

....Respondents

**ORDER (ORAL)**

Heard learned counsel for the applicant.

2. The applicant, who was working a Inspector of Police in Delhi Police, was suspended on 20.5.1996 due to his arrest in R.C. No.38(A)/96 DLI dated 25.4.96 u/s 120B/IPC and 7 of P.C. Act, which was filed by CBI Anti-Corruption Branch, New Delhi. On 13.3.2003, the applicant was acquitted from the aforesaid case by the Special Judge, Delhi, but his suspension has not yet been revoked. The applicant has preferred a representation on 8.4.2003 to the respondents but the same is still pending for consideration.
3. At this stage, when the rights of the respondents are not likely to be affected, I feel it unnecessary to issue any show cause notice while disposing the present OA. The respondents are directed to consider the

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aforesaid representation for revocation of suspension of the applicant, keeping in view the fact that the applicant is acquitted from the charges levelled against him, by passing a detail and speaking order within a period of two months from the date of receipt of a copy of this order.

4. The OA is disposed of at the admission stage itself in the aforesated terms.
5. Let a copy of this order along with a copy of the OA be sent to the respondents.

DASTI.

*S. Raju*

(SHANKER RAJU)  
MEMBER (J)

/ravi/